

Annexure - 3

Name of the Corporate Debtor: SHAH GROUP BUILDERS & INFRAPROJECTS LIMITED; Date of commencement of CIRP: 20/06/2023; List of creditors as on: 15/07/2023

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in Rs.)

Sr. No.	Name of creditor	Details of Claim Received		Details of Claim Admitted						Amount of Contingent Claim	Amount of any mutual dues, that may be set-off	Amount of Claim not Admitted	Amount of Claim under Verification	Remarks, if any
		Date of receipt	Amount Claimed	Amount of Claim Admitted	Nature of claim	Amount covered by security interest	Amount covered by Guarantee	Whether related party?	% voting share in CoC					
1	Edelweiss Assets Reconstruction Company Ltd.	07/07/2023	4,48,39,00,729	4,48,39,00,729	Term Loan & Priority Loan	4,48,39,00,729	4,48,39,00,729	No	68.32	-	-	-	-	Formation of COC is stayed vide order dated 14/07/2023 Hon'ble NCLAT Principal Bench, New Delhi
2	Edelweiss Assets Reconstruction Company Ltd.	07/07/2023	2,07,88,06,239	2,07,88,06,239	Claim against Corporate Debtor as Co-obligor & Corporate Gaunter	2,07,88,06,239	2,07,88,06,239	No	31.68	-	-	-	-	Formation of COC is stayed vide order dated 14/07/2023 Hon'ble NCLAT Principal Bench, New Delhi
3	Canara Bank - ARM 1 Br. Mumbai	10/07/2023	1,67,26,16,478	-	Term Loan & Claim against Corporate Guaranty	-	-	No	-	-	-	-	1,67,26,16,478	Formation of COC is stayed vide order dated 14/07/2023 Hon'ble NCLAT Principal Bench, New Delhi
			8,23,53,23,446	6,56,27,06,968	-	6,56,27,06,968	6,56,27,06,968	-	100.00	-	-	-	1,67,26,16,478	-

General Notes:-

1. Claims from certain financial creditors have presently not been admitted due to lack of adequate information and / or supporting documentation. As per communication with each of the respective financial creditors, these amounts may be admitted at a later date subject to additional information being provided by the respective financial creditors.
2. Claims that are admitted may be subjected to further substantiation / modification depending on further developments and the basis of additional evidence, information or clarifications.
3. Claims under verification have not been taken into consideration to ascertain the voting percentage of the financial creditors.
4. The security interest reflected above in favour of the financial creditors is subject to further review.
5. The security interest reflected above is subject to further substantiation/ modification on the basis of additional evidence or clarification.
6. All the aforesaid claims shall be subject to the findings of the report of the forensic/transaction auditor